

Atrocities on Harijans in Mokhampur village, district Meerut, U. P.

3804. SHRI B. N. REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn towards criminal misdeeds by landlords with the collaboration of bureaucrats on Harijan families belonging to Mokhampur village in Meerut District, Uttar Pradesh; and

(b) if so, the steps proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS DEPARTMENT OF PERSONNEL ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) and (b). Some allegations in this regard have come to the notice of Government. According to information received from the Government of Uttar Pradesh, the allegations have been looked into and found to be incorrect.

Central Assistance for publicity among Scheduled Castes and Scheduled Tribes in Madhya Pradesh

3805. SHRI R. S. PANDEY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether larger Central assistance to step up publicity efforts among Scheduled Castes and Scheduled Tribes in Madhya Pradesh has been urged by Madhya Pradesh Government; and

(b) if so, the decision taken by Government thereon?

THE MINISTER OF STATE OF INFORMATION AND BROADCASTING (SHRI VIDYA CHARAN

SHUKLA): (a) and (b) The Information Minister of Madhya Pradesh in the course of his speech at the 13th Conference of Information Ministers held on April 6, 1976 advocated higher budget allocations for publicity effort in Madhya Pradesh, specially in view of the fact that a large proportion of its population consisted of Scheduled Castes and Scheduled Tribes. It is entirely for the State Government to provide funds for their different departments and schemes.

Per Capita consumption of Electricity in Bihar

3806. SHRI BHOGENDRA JHA: Will the Minister of ENERGY be pleased to refer to reply given to Unstarred Question No. 1323 on the 28th January, 1976 regarding *per capita* consumption of electricity in the country and state:

(a) the *per capita* consumption of electricity in the rest of Bihar in the background of North Bihar having 11.02 kwh and All India average being 99.3 kwh; and

(b) the break-up, of the 61 rural electrification schemes and cost thereon between North Bihar and the rest of Bihar.

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) The information is being collected and will be laid on the Table of the House.

(b) The break-up of the schemes sanctioned by Rural Electrification Corporation for Bihar State Electricity Board during 1973-74, 1974-75 and

1975-76 (upto December, 1975) is as under:—

	No. of schemes sanctioned	Loan amount sanctioned (Rs. crores)
North Bihar	32	16.85
Rest of Bihar	29	19.28
	61	36.13

Enquiry against Managing Director of N.I.D.C.

3807. SHRI S. A. MURUGANANTHAM: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to refer to the reply given to Unstarred Question No. 1283 on the 24th March, 1976 regarding enquiry against Managing Director of N.I.D.C. and state:

(a) whether Government have since taken a decision on the report of the Sub-Committee; and

(b) if so, the decision thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) and (b). The report of the Sub-Committee of Directors on the complaints against the Management of NIDC Ltd., is still under examination of the Government.

Liberalisation of foreign equity

3808. SHRI B. V. NAIK: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the recent liberalisation of foreign equity participation transcending the limits of 'FERA' are

likely to register a hike in industrial entrepreneurship and if so, in what particular fields;

(b) whether the liberalisation is likely to adversely affect Indian enterprise in development of technology and managerial know-how;

(c) the terms offered to Indian technology and know-how and enterprise in foreign lands and the fields of Indian collaboration abroad;

(d) whether the other developing countries particularly in the Middle-east and Africa have laws similar to FERA in their own statute books; and

(e) if so, the reactions of the Indian entrepreneurs to these stipulations?

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAI): (a) as a result of experience gained in operating the Guidelines issued for administering Section 29 of the Foreign Exchange Regulation Act, 1973, certain liberalisations relating to the interpretation of the said Guidelines have been announced and laid on the Table of the Lok Sabha on April 15, 1976. The impact of these liberalisations can be ascertained only after some time has elapsed.

(b) No, Sir.

(c) know-how from India is being made available to other countries in many ways, such as, by setting up joint ventures abroad, by undertaking turn-key projects, by undertaking consultancy/contract engineering services through technical collaboration agreements between Indian and foreign parties, by sending Indian exports abroad and by training foreigners in India, etc. While requests for making available Indian know-how are in some cases received from other countries at Government level, in majority of the cases, terms of cooperation between the parties in India and other countries are negotiated by these parties direct. In 1976, 12 proposals have been received upto end of March, for setting up of joint ventures in Ireland, Canada, Indonesia, Muscat.